

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

Original Application No.697 of 2004.

Friday, this the 23rd day of July, 2004.

Hon'ble Mr. A.K.Bhatnagar, JM
Hon'ble Mr. D.R. Tiwari, A.M.

Ekbal,
S/o Athar,
R/o Gopalpur,
P.O. Basant Nagar,
Dist. - Chandauli.

.....Applicant.

(By Advocate : Shri S.K. Dey
Shri S.K. Mishra

Versus

1. Union of India,
through the General Manager,
E.C. Railway, Majipur Bihar.
2. The Divisional Railway Manager,
E.C. Railway, Mughalsarai,
District - Chandauli.Respondents.

(By Advocate : Shri K.P.Singh)

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, J.M. :

By this O.A. filed under Section 19 of A.T. Act,
1985, the applicant has prayed for a direction to
respondents to make payment his due wages from
26.9.1990 to 26.5.1999 with all consequential benefits
of increment, promotion, bonus etc.

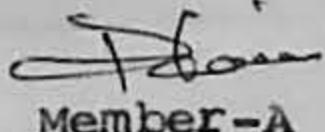
2. The brief facts giving rise to this OA as per
the applicant are that the applicant was posted as

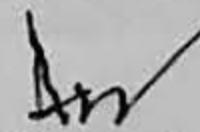
.....2.

Technician Grade-II U/SSE/DSL/MGS in the respondent's establishment. He became seriously ill on 26.9.1990. Although he intimated about his illness to the department but he was removed from service on 15.5.1992 due to his unauthorised absence. He was reinstated by General Manager, Eastern Railway, Calcutta vide letter dated 24.4.1999 (Annexure-A-2).

3. The grievance of the applicant is that he has not been paid salary of the period from 26.9.1990 to the date of reinstatement i.e. 24.4.1999 for which the applicant's wife made a representation to the department vide letter dated 8.8.2003 addressed to General Manager (P), East Central Railway, Hajipur, Bihar. In response to this representation the department sent a letter to the wife of the applicant that the application of the applicant's wife was forwarded to D.R.M. (P) Central Railway, Mughalsarai vide letter dated 19.3.2004 issued from the office of General Manager (P) for necessary action, since then no action has been taken by the respondents.

4. We are of the view that this case can be finally disposed of at the admission stage itself without calling for any counter by issuing an appropriate direction to respondent No.2 to decide the representation so forwarded by the department to him vide letter dated 19.3.2004 as expeditiously possibly preferably within three months by a reasoned and speaking order. Accordingly, the OA is finally disposed of with the above directions. No costs.


Member-A


Member-J

RKM /